IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD

Original Application No.442 of 2012

Date of CAV: 24.08.2018

Date of Pronouncement:04.09.2018

Between:

K.V. Satyanarayana, S/o. Late K. Lakshminarayana, Age 43 years, Occ: Tradesman/F.E.C. No. 4917, R/o. 12-13-677/12, 1st Floor, Street No.1, KIMTEE Colony, Tarnaka, Secnderabad – 500017.

... Applicant

And

- Union of India, Represented by its Secretary,
 Department of Atomic Energy,
 BARC, CSM Marg, Mumbai.
- 2. The Joint Secretary,
 Department of Atomic Energy,
 BARC, CSM Marg, Mumbai.
- 3. The Chief Executive, Nuclear Fuel Complex, Hyderabad.
- 4. The Deputy Chief Executive (Administration), Nuclear Fuel Complex, Hyderabad.

... Respondents

Counsel for the Applicant ... Mrs.R. Vijaya Lakshmi, Advocate

For Smt. Shoha N., Advocate

Counsel for the Respondents ... Mr. V. Vinod Kumar, Sr. CGSC

CORAM:

Hon'ble Mr. B.V. Sudhakar ... Member (Admn.) Hon'ble Mr. Swarup Kumar Mishra ... Member (Judl.)

ORDER

{As per Hon'ble Mr. B.V. Sudhakar, Member (Admn.) }

The O.A is filed against the impugned order NFC/PAR.11/OA 333/2010/11/1274 dt 10-11-2011 of the respondents. Applicant is

seeking a direction to the respondents to promote the applicant as SO/C and exempt him to appear in the written exam.

2. Brief facts of the case are that the applicant was appointed as Tradesman/A in the respondent's organization on 18-1-1991 and gradually rose upto Tradesman/F. Applicant acquired additional qualification in AMIE in the year 2000 & 2006. The same were entered in his service book vide Ir dt 29-12-2006 of respondents. Based on the additional qualifications acquired, applicant sought promotion to SO/C as per promotional norms issued in Aug-2003 which provide for promotion after acquiring additional qualification based on the performance in a personal interview. Only one such opportunity is provided to appear for personal interview after acquiring the additional qualification. Applicant claims that his request for promotion was not considered even after obtaining the requisite additional qualification. In the meanwhile, promotion norms were revised from 1.01.2009. According to the revised norms candidates to get promoted after acquiring additional qualifications shall have to qualify in a Departmental written qualifying exam (DQE) in two attempts and in a period of 3 years of acquiring the additional qualification. After qualifying in the written exam the candidates will be subjected to a personal interview and then promoted based on performance. As the applicant acquired the additional qualifications prior to 2009, he

approached this tribunal vide OA-333/2010 to direct the respondents to apply 2003 promotional norms and allow him to directly appear for the personal interview without the written exam prescribed as per revised 2009 promotional norms. The tribunal allowed his prayer and directed the respondents accordingly. Complying with the orders of the tribunal, a selection committee constituted by the respondents considered his case for promotion and rejected it.

- 3. The applicant's contention is that after having acquired the additional qualification he should be promoted to SO/C by considering the interview just as a formality. Promotion is to be based on additional qualification and there is no need to reassess.
- 4. The respondents state that the applicant acquired additional qualification in a discipline which was newly introduced in AMIE course by Institute of Engineers India, Kolkata and was not in the list of disciplines for considering promotion. Therefore the matter was referred to the department. In the meanwhile, the promotional norms were revised from 1.1.2009 . The applicant appeared at the DQE on 26.7.2009 but failed. He had another chance to appear at the DQE but instead approached the tribunal in OA-333/2010. As per orders of the tribunal his promotion was considered by a selection committee based on 2003 norms and found him unfit to be promoted as SO/C. The

respondents further emphasize that the post to which the applicant is to be promoted is SO/C which is a Group A post and calls for assessment of applicant's capabilities and knowledge so as to lead a team in the production process. Therefore the interview is a serious assessment of the applicant in terms of capabilities/knowledge and not just a formality.

- 5. Heard the learned counsel and perused the documents placed on record .
- 6. It is seen that the applicant did appear at the written test as per 2009 norms but failed. Although he had a second chance to appear at the DQE but since he approached this tribunal vide OA 333/2010 he was examined as per 2003 norms but was found unfit.
- 7. During the arguments the learned counsel for the applicant has pointed out that the impugned order dt 10.11.2011 issued by the respondents while complying with the order of this tribunal does not give reasons for the applicant being rejected for promotion. The respondent counsel was then directed to produce the minutes of the selection committee vide docket order date 21/8/2018. The respondent counsel verified with the respondents and reported to the tribunal on 24.8.2018 that the respondent organization does not maintain any minutes and that if called for, files will be produced.

8. The grievance of the applicant as articulated by his counsel is that the impugned order should have been a speaking and a reasoned order stating grounds for rejection. We in the tribunal agree with the contention of the counsel for the applicant. Therefore, in the interest of justice the respondents are directed to issue a speaking and reasoned order clearly stating the grounds on which the applicant could not be considered for promotion to SO/C within 60 days of the receipt of this order.

9. The OA is therefore allowed to the extent stated and disposed of.
No order as to costs.

(SWARUP KUMAR MISHRA) MEMBER (JUDL.) (B.V. SUDHAKAR) MEMBER (ADMN.)

Dated, the 4th day of September, 2018

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